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## Provincial Small Cause Courts (Gujarat Amendment) Act, 2015

### 20 OF 2015

[01 July 2015]

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# Provincial Small Cause Courts (Gujarat Amendment) Act, 2015

### 20 OF 2015

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#### AN ACT

further to amend the Provincial Small Cause Courts Act, 1887 in its application to the State of Gujarat.

It is hereby enacted in the Sixty-sixth Year of the Republic of India as follows:-

### 1. Short title and commencement :-

- (1) This Act may be called the Provincial Small Cause Courts (Gujarat Amendment) Act, 2015.
- (2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

### 2. Amendment of section 15 of IX of 1887 :-

in the Provincial Small Cause Courts Act, 1887, in its application to the State of Gujarat, in section 15, in sub-section (3), for the words "two lacs rupees", the words "ten lacs rupees" shall be substituted.

## 3. Transfer of pending cases :-

All suits and applications of a civil nature wherein the subject matter exceeds in amount or value two lacs rupees but does not exceed ten lacs rupees pending in the District Courts immediately before the commencement of the Provincial Small Cause Courts (Gujarat Amendment) Act, 2015 shall after such commencement stand transferred to and be disposed of by the Judge, Small Cause Court within the local limit of his ordinary jurisdiction.